

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Ex. Misc. Application No. 76149 of 2019
AND
Ex. Appeal No. 59 of 2012**

Arising out of Order-in-Appeal No.63/SLG/2011 dated 24.11.2011
passed by the Commissioner (Appeals), Central Excise, Kolkata-IV.

Commissioner of Central Excise & Service Tax, Siliguri

C. R. Building, 4th Floor, Haren Mukherjee Road,
Hakimpara, Siliguri-734001

Appellant (s)

VERSUS

M/s. Godrej Consumers Products Pvt. Ltd

Mamring, Namthan Road, Namchi, East Sikkim

Respondent (s)

APPEARANCE :

Shri A. K. Biswas, Suptd. (AR) for the Appellant
Shri Harsh Shukla, Advocate for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

ORDER NO. MO/76371/2019 & FO/A/75806/2019

Date of Hearing/Decision : 22.07.2019

PER BENCH :

The present Miscellaneous Application has been filed by Revenue for withdrawal of their Appeal in terms of National Litigation policy vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 11.07.2018.

2. Heard both sides and perused the Miscellaneous Application of the appeal records.

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is

Ex. Appeal No. 59 of 2012

dismissed as withdrawn. Miscellaneous Application also gets disposed of.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)

Member (Judicial)

(P. V. Subba Rao)

Member (Technical)

Pooja